
(2021) 09 RAJ CK 0030

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 10119 Of 2021

Savita Meena

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 14-09-2021

Acts Referred:

Citation : (2021) 09 RAJ CK 0030

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Komal Giri Goswami

Judgement

Arun Bhansali, J

This writ petition has been filed by the petitioner seeking direction to the respondents to post the petitioner to place where her husband, who is in Government service is posted.

Various submissions have been made in the writ petition including submission that it is the policy of the State Government to post the husband and wife at the same station and at the place where the petitioner seeks transfer, there are vacant positions.

In view of the submissions, which have been made in the petition and the fact that the petitioner's representation is already pending with the respondents, the present writ petition is disposed of with a direction to the respondents to sympathetically consider the representation made by the petitioner based on the policy of the State Government.

The petitioner would be free to file a fresh representation alongwith the copy of the present writ petition. If such a fresh representation is made, the same may be considered by the respondents objectively and decide the same by a speaking order within a period of three weeks from the date a copy of this order alongwith writ petition/representation is placed before the respondents.